

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Officewise Statement

MEETING NUMBER : 5/82-ALC4/2007 **MEETING DATE** : 06.06.2007

1	Case No.: 2/35/82-ALC1/2004	Party Name:MADHUR PHARMA & RESEARCH LABORATORIES PVT.LTD.,	Meet No/Date:5/82-ALC4/2007 06.06.2007	Status: Case Deferred
	HQ File :01/82/050/01467/AM05/	RLA File :07/24/040/00492/AM05/	Lic.No/Date:0710034246 23.11.2004	Defer Date:04.07.2007
	Decision :The Committee considered this case for fixation of I/O norms for the export product Herpasil Capsules, Stimmune Capsules under para 4.7 of HBP as per agenda. The Committee decided to send D.O. reminder to D/o AYUSH for technical comment and for returning the case file. The representative of DC(SSi) also examining the case for their comments. The Committee accordingly defer the case for four weeks.			

2	Case No.: 5/37/87-ALC1/2005	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2007 06.06.2007	Status: Case Approved
	HQ File :01/87/050/00995/AM06/	RLA File :09/24/040/00299/AM06/	Lic.No/Date:0910024652 23.11.2005	Defer Date:
	Decision : Withdrawn: This case has already been approved by the NC in its meeting held on 23.5.2007.			

3	Case No.: 6/22/82-ALC1/2006	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:5/82-ALC4/2007 06.06.2007	Status: Case Approved
	HQ File :01/82/050/00670/AM07/	RLA File :05/24/040/00363/AM07/	Lic.No/Date:0510187903 01.08.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No. 35011/260/2006/PI-III dated 14.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Azacyclonol----1kg

Import items

1. THF-----2.81kg

2. Gamma Picoline-----0.74kg

3. Magnesium Turning-----0.30kg

4. Toluene-----0.405kg

5. Iodine Crystal-----Not shown in the reaction.

6. Monochloro Benzene-----1.40kg

7. Bromo Benzene----Not shown in the reaction.

8. Methanol-----0.375kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

4	Case No.:14/27/82-ALC1/2006	Party Name:MEDREICH LIMITED	Meet No/Date:5/82-ALC4/2007 06.06.2007	Status:Case Approved
	HQ File :01/82/050/00910/AM07/	RLA File :07/24/040/00362/AM07/	Lic.No/Date:0710047333 12.09.2006	Defer Date:
	Decision : Withdrawn: This case has already been approved by the NC in its meeting held on 23.5.2007.			

5	Case No.:6/34/87-ALC1/2006	Party Name:ARCH PHARMALABS LTD	Meet No/Date:5/82-ALC4/2007 06.06.2007	Status:Case Approved
	HQ File :01/87/050/00546/AM07/	RLA File :03/94/040/00630/AM07/	Lic.No/Date:0310399633 15.09.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/192/2006/PI-III dated 24.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product
Alpha (4-ethyl-2,3-dioxo-1-piperazine-carboxyl amino)-phenyl acetic acid-----1kg

Import items

1. 4-ethyl-2,3 dioxo piperazine-----0.79kg
2. Toluene-----1.62kg
3. Triethylamine-----0.83kg
4. Triphosgene----0.83kg
5. D-alpha phenyl glycine-----0.83kg
6. Norit charcoal-----0.100kg
7. Acetone---- Not shown in the process.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

6	Case No.:29/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:5/82-ALC4/2007 06.06.2007	Status:Transferred to Different Section
	HQ File :01/82/050/01010/AM07/	RLA File :03/94/040/00604/AM07/	Lic.No/Date:0310400933 25.09.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. Being R & D Chemical, the committee decided to refer this case to C&PC (Chemical Division) for their comments. The Committee accordingly decided to transfer this case DES-IV Section.			

7	Case No.:8/34/82-ALC1/2006	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:5/82-ALC4/2007 06.06.2007	Status:Case Deferred
	HQ File :01/82/050/00998/AM07/	RLA File :09/24/040/00214/AM07/	Lic.No/Date:0910027658 25.09.2006	Defer Date:04.07.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee noted that information have already been called for from the firm vide letter dt. 28.5.2007 and reply is awaited.			

8	Case No.:9/34/82-ALC1/2006	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:5/82-ALC4/2007 06.06.2007	Status:Case Deferred
	HQ File :01/82/050/00999/AM07/	RLA File :09/24/040/00177/AM07/	Lic.No/Date:0910027659 25.09.2006	Defer Date:04.07.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee noted that information have already been called for from the firm vide letter dt. 28.5.2007 and reply is awaited.			

9	Case No.:34/40/82-ALC1/2006	Party Name:KOPRAN LIMITED	Meet No/Date:5/82-ALC4/2007 06.06.2007	Status:Case Deferred
	HQ File :01/82/050/01372/AM07/	RLA File :03/94/040/00951/AM07/	Lic.No/Date:0310410420 01.12.2006	Defer Date:04.07.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

10	Case No.:6/42/82-ALC1/2006	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:5/82-ALC4/2007 06.06.2007	Status:Case Approved
	HQ File :01/82/050/01380/AM07/	RLA File :09/24/040/00326/AM07/	Lic.No/Date:0910028436 01.12.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/52/2007-PI-III dated 23.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Clopidogrel bisulphate----1kg Import items 1. 2-thiophen ethylamine-----1.337kg 2. Acetone-----3.09kg 3. Methylene chloride-----3.59kg 4. dimethyl formamide-----1.20kg 5. L-camphor-10-sulfonic acid-----0.70kg 6. Methanol-----0.46kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

11	Case No.:11/43/82-ALC1/2006	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:5/82-ALC4/2007 06.06.2007	Status:Case Approved
	HQ File :01/82/050/01481/AM07/	RLA File :05/24/040/00782/AM07/	Lic.No/Date:0510196612 21.12.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No. 35011/260/2006/PI-III dated 14.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Azacyclonol----1kg

Import items

1. THF-----2.81kg

2. Gamma Picoline-----0.74kg

3. Magnesium Turning-----0.30kg

4. Toluene-----0.405kg

5. Iodine Crystal-----Not shown in the reaction.

6. Monochloro Benzene-----1.40kg

7. Bromo Benzene----Not shown in the reaction.

8. Methanol-----0.375kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

12	Case No.:2/2/82-ALC1/2007	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2007 06.06.2007	Status:Case Approved
	HQ File :01/82/050/01551/AM07/	RLA File :22/24/040/00288/AM07/	Lic.No/Date:2210006367 10.01.2007	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/206/-PI-III dated 7.6.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Nitazoxamide-----1kg Import items 1. 2-Acetyloxy benzoic acid (Asprin)-----0.916kg 2. 2-amino-5-nitro thiazole-----0.59kg 3. Triethylamine-----0.1288kg 4. Methylene chloride----3.17kg 5. N,N Dimethyl formamide-----0.069kg 6. Acetone-----2.00kg 7. Thionyl chloride-----0.92kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

13	Case No.:3/49/82-ALC1/2006	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:5/82-ALC4/2007 06.06.2007	Status:Case Deferred
----	----------------------------	---	---	-------------------------

	HQ File :01/82/050/01543/AM07/	RLA File :09/24/040/00353/AM07/	Lic.No/Date:0910028954 10.01.2007	Defer Date:04.07.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

14	Case No.:4/2/82-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:5/82-ALC4/2007 06.06.2007	Status:Transferred to Different Section
	HQ File :01/82/050/01705/AM07/	RLA File :02/24/040/00339/AM07/	Lic.No/Date:0210098511 26.02.2007	Defer Date:
	Decision : The committee decided to transfer this case to DES-IV Section as the export product pertains to them.			

15	Case No.:6/4/82-ALC4/2007	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:5/82-ALC4/2007 06.06.2007	Status:Case Deferred
	HQ File :01/82/050/00031/AM08/	RLA File :03/95/040/00095/AM08/	Lic.No/Date:0310428999 10.05.2007	Defer Date:04.07.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product diprosone Lotion 30 ml under para 4.7 of HBP as per agenda. The committee decided to send a copy of application to PI Division and the Committee accordingly deferred the case for 4 weeks.			

Minutes of the Norms Committee Meeting No. 05/08 held on 6.6.07 under the Chairmanship of Sh. Sanjay Rastogi, Export Commissioner.

The Committee considered each case as per agenda.

Case No.A-72	M/s. Gulf Oil Corporation Ltd.
M.No. 05/08	F.No.01/83/50/47/AM-08/DES-III
Date 6.6.2007	RLA F.No.9/24/40/538/AM-07
	Adv.Lic.No.0910028240 dt. 17.11.2006
The Committee considered this case as per agenda for fixation of I/O norms for the export product Fexafenedine Hydrochloride under para 4.7 of HBP. The Committee decided to send a copy of application to TA and deferred the case for four weeks.	

Case No. A-73

M/s Honest Biovat Pvt.Ltd.

M.N.05/08

HQ F.No.01/80/50/1761/AM07/DES.III

Date 6.6.2007

RLA F.No.8/24/40/304/AM-07

Adv. Lic. No.0810062375 dated 12.1.07

The Committee considered this case as per agenda for fixation of I/O norms for the export product Chloroperoxybenzoic under para 4.7 of HBP.

The Committee decided to send a copy of application to Technical Authority. It was decided to simultaneously call for end use and literature of the export product from the firm. The Committee accordingly deferred the case for four weeks.

Case No. A-74

M/s Gland Pharma Ltd.,

M.N.05/08

HQ F.No.01/82/50/1461 /AM07/DES.III

Date 6.6.2007

RLA F.No.9/24/40/212/AM07

Adv. Lic. No. 0910027489 dated 8.9.06

The Committee considered this case as per agenda for fixation of I/O norms for the export product under para 4.7 of HBP.

The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks

Case No. A-75

M/s Cracure Ltd.,

M.N.05/078

HQ F.No.01/82/50/627 /AM07/DES.III

Date 6.6.2007

RLA F.No.5/25/40/112/AM07

Adv. Lic. No. 0510185320 dated 22.6.06

The Committee considered this case as per agenda for fixation of I/O norms for the export product under para 4.7 of HBP.

The Committee decided to send copy of application to PI Division. The Committee accordingly deferred the case for 4 weeks.

Case No. A-76 M/s XL Laboratories Pvt. Ltd.,
M.N.05/08 HQ F.No.01/82/50/934 /AM07/DES.III
Date 6.6.2007 RLA F.No.5/24/40/681/AM07
 Adv. Lic. No. 0510194718 dated 20.11.06

The Committee considered this case as per agenda for fixation of I/O norms for the export product Floxwin-200 tablets under para 4.7 of HBP.

The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

Case No. A-77 M/s XL Laboratories Pvt. Ltd.,
M.N.05/08 HQ F.No.01/82/50/933 /AM07/DES.III
Date 6.6.2007 RLA F.No.5/24/40/679/AM07
 Adv. Lic. No. 0510194717 dated 20.11.06

The Committee considered this case as per agenda for fixation of I/O norms for the export product Cipfast – 500 tablets under para 4.7 of HBP.

The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

Case No. A-78 M/s XL Laboratories Pvt. Ltd.,
M.N.05/08 HQ F.No.01/82/50/1151 /AM07/DES.III
Date 6.6.2007 RLA F.No.5/24/40/785/AM07
 Adv. Lic. No. 0510198209 dated 22.1.2007

The Committee considered this case as per agenda for fixation of I/O norms for the export product Evirose-1000 capsules under para 4.7 of HBP.

The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

Case No. A-79
M.N.05/008
Date 6.6.2007

M/s KDI Biotech Ltd.
HQ F.No.01/82/162/241/AM07/DES.III
RLA F.No.3/94/042/1280/AM06

The Committee considered this case as per agenda for fixation of I/O norms for the export product Immobilised Pencillin G Amidase Enzyme under para 4.4.2 of HBP.

The Committee decided to refer this case to DBT. The Committee accordingly decided to defer this case for four weeks.

Case No. A-80
M.N.05/078
Date 6.6.2007

M/s Medrich Ltd.,
HQ F.No.01/82/50/1790 /AM07/DES.III
RLA F.No.7/24/40/718/AM07
Adv. Lic. No. 0710049763dated 24.1.2007

The Committee considered this case as per agenda for fixation of I/O norms for the export product Paracetamol 450mg under para 4.7 of HBP.

The Committee decided to call for master batch formula duly certified by Quality Control Authority from the firm. The Committee accordingly decided to defer this case for four weeks.

Case No. A-81
M.N.05/08
Date 6.6.2007

M/s Ind-Swift Laboratories Ltd.
HQ F.No.01/82/50/002/AM08/DES.III
RLA F.No.22/24/40/297/AM-07

Adv.Lic.No.2210006382 dt. 13.2.2007

The Committee considered this case as per agenda for fixation of I/O norms for the export product Ezethimibe under para 4.7 of HBP.

The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

Case No. A-82

M.N.05/08

Date 6.6.2007

M/s Dabur Pharma Ltd.

HQ F.No.01/82/162/831/AM07/DES.III

RLA F.No.5/24/40/1487/AM07

The Committee considered this case as per agenda for fixation of I/O norms for the export product under para 4.4.2 of HBP.

The Committee decided to send a copy of application to PI Division. The Committee accordingly decided to defer this case for four weeks.

Case No. A-83

M.N.05/08

Date 6.6.2007

M/s Cipla Ltd.

HQ F.No.01/82/50/863/AM07/DES.III

RLA F.No.3/94/040/415/AM07

Adv. Lic. No. 0310390107 dated 19.7.06

The Committee considered this case as per agenda for fixation of I/O norms for the export product under para 4.7 of HBP.

The Committee noted that information had been called for from the firm vide letter dt. 15.1.2007 but firm did not submit the same so far. The Committee decided to send final reminder to the firm for furnishing the same with in 10 days from the date of receipt of the letter other wise case will be decided on the basis of information available in this office. The Committee accordingly decided to defer this case for four weeks.

Case No. B-82
M.N.05/08
Date 6.6.2007

M/s Aarti Industries Ltd.
HQ F.No.01/83/162/1481/AM07/DES.III
RLA F.No.3/24/040/1864/AM04
Adv. Lic. No. 0310243197 dated 22.12.2003

The Committee considered this case as per agenda for fixation of I/O norms for the export product under para 4.7 of HBP.

The Committee decided to link main file and minutes folder of the meeting No.39/07 held on 10.1.2007 and Meeting No.10/04 held on 16.6.2004 in which this case was considered by the Committee. The Committee accordingly deferred the case for 4 weeks.

Case No. B-83
M.N.05/08
Date 6.6.2007

M/s Birla NGK Insulators Ltd.
HQ F.No.01/83/162/13/AM08/DES.III
Adv. Lic. No. 0210069178 dated 3.9.2004

The Committee decided to transfer this case to DES-IV Section as the export product pertains to them.

Case No. B-84
M.N.05/08
Date 6.6.2007

M/s Arcata Trade Links Pvt. Ltd.
HQ F.No.01/83/162/15/AM08/DES.III
Adv. Lic. No. 0810041578 dated 27.8.2004

The Committee decided to transfer this case to DES-IV Section.

Case No. B-85
M.N.05/08
Date 6.6.2007

M/s Arcata Trade Links Pvt. Ltd.
HQ F.No.01/83/162/8/AM08/DES.III
Adv. Lic. No. 0810039705dated 22.6.2004

The Committee decided to transfer this case to DES-IV Section.

Case No. B-86

M.N.05/08

Date 6.6.2007

M/s Glenmark Pharma Ltd.

HQ F.No.01/83/50/782/AM07/DES.III

RLA F.No.3/94/40/520/AM-07

Adv. Lic. No. 0310395377 dated 21.8.2006

The Committee considered this case as per agenda for fixation of I/O norms for the export product under para 4.7 of HBP.

The Committee in light of the written comments forwarded by the Deptt. of C&PC vide their U.O.No.35011/253/2006-PI-III dated 18.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Ethoxy Carbonylalanine-----1kg

Import items

1. L-Norvaline-----1.03kg

2. 10% Palladium on Carbon-----0.100kg

3. Acetone-----4.56kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No. B-86

M.N.05/08

Date 6.6.2007

M/s Glenmark Pharma Ltd.

HQ F.No.01/83/50/782/AM07/DES.III

RLA F.No.3/94/40/520/AM-07

Adv. Lic. No. 0310395377 dated 21.8.2006

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.

The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/253/2006-PI-III dated 18.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm

which ever is lower.

Export product

Ethoxy Carbonylalanine-----1kg

Import items

1. L-Norvaline-----1.03kg

2. 10% Palladium on Carbon-----0.100kg

3. Acetone-----4.56kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No. B-87

M/s. Hetero Labs Ltd.

M.N.05/08

HQ F.No.01/80/50/266/AM06/DES.III

Date 6.6.2007

RLA F.No.9/24/40/85/06

Adv. Lic. No. 0910023217 dated 21.6.05

The Committee considered this case as per agenda for fixation of I/O norms for the export product under para 4.7 of HBP.

The representative of PI Division stated that the case is under examination. The Committee accordingly deferred the case for 4weeks.

Case No. B-88

M/s. FDC Ltd.

M.N.05/08

HQ F.No.01/80/162/1488/AM06/DES.III

Date 6.6.2007

The Committee decided to forward this case to Policy Division.

Case No. B-89

M/s. Dr. Reddy's Labs Ltd.

M.N.05/08

HQ F.No.01/80/50/156/AM07/DES.III

Date 6.6.2007

RLA F.No.9/24/40/43/06

Adv. Lic. No. 0910026141dated 1.5.06

The Committee considered this case as per agenda for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.

The representative of PI Division stated that the case is under examination. The Committee accordingly deferred the case for 4weeks.

Case No. B-90

M/s.Lake Chemicals Pvt. Ltd.

M.N.05/08

HQ F.No.01/80/162/908/AM07/DES.III

Date 6.6.2007

RLA F.No.7/81/160/668/05

Adv. Lic. No. 0710038438 dated 10.6.2005

The Committee considered this case as per agenda for fixation of I/O norms for the export product under para 4.7 of HBP.

The representative of PI Division stated that the case is under examination. The Committee accordingly deferred the case for 4weeks.

Case No. B-91

M/s Dr. Reddy's Labs Ltd.

M.N.05/08

HQ F.No.01/82/50/ 201/AM06/DES.III

Date 6.6.2007

RLA F.No.9/24/040/65/AM06

Adv. Lic. No.0910023031dated 1.6.05

The Committee considered this case as per agenda for modification of units from kg. to Nos.of I/O norms for the export product cholopromazine tablets under para 4.7 of HBP as per agenda.

The representative of PI Division stated that the case is under examination. The Committee accordingly deferred the case for 4 weeks.

Case No.B-92

M/s. Aarti Inds. Ltd.

Meeting No.05/08

HQ F.No.01/82/162/743/AM07

Date 6.6.2007

Adv.Lic.No.0310248786 dt. 21.1.04

Withdrawn: This case has already been rejected by the NC in its meeting No.01/08 held on 9.5.2007.